

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:2669

ANSWERED ON:17.08.2011

ACCIDENTS IN COAL MINES

Laguri Shri Yashbant Narayan Singh;Yadav Shri M. Anjan Kumar

Will the Minister of COAL be pleased to state:

- (a) whether the Government has fixed any responsibility for accident cases in various coalfields/coal mines;
- (b) if so, the details thereof and the number of persons found guilty for these accidents during the last three years, year-wise company-wise and State-wise;
- (c) the details of action taken/proposed to be taken against them during the said period, year-wise, company-wise and State-wise; and
- (d) if not, the reasons therefore?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL(SHRI PRATIK PRAKASHBAPU PATIL)

(a) to (d): Under the provisions of Coal Mines Regulation 1957 under Mines Act 1952 duties and responsibilities of mine officials are clearly defined. Any accident involving serious/fatal injury is gone into depth by the concerned authorities of DGMS as well as Coal Companies concerned. Further, in exercising the power under provisions of Mines Act, 1952, the Courts of Inquiry are being conducted by Ministry of Labour & Employment to find out causes and circumstances fixing responsibility leading to major accident and action is initiated against the guilty as per the recommendations of the enquiry.

The enclosed statement indicates the number of fatal accidents in the last three years, persons found guilty and action taken.